

COURT-II
BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA-172 of 2014 in Appeal No. 91 of 2014,
IA-189 of 2014 in Appeal No. 97 of 2014 and
IA-192 of 2014 in Appeal No. 100 of 2014
(IAs. for Stay)

Dated : 22nd May, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

IA-172 of 2014 in Appeal No. 91 of 2014
(IA For Stay)

Ajmer Vidyut Vitran Nigam Ltd. & Ors. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Mr. Arvind Kumar Dubay

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
for Mr. Nikhil Nayyar for R-1

Mr. Amit Kapur
Mr. Apoorva Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R-2

IA-189 of 2014 in Appeal No. 97 of 2014
(IA For Stay)

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Mr. Arvind Kumar Dubay

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R-1

Mr. Amit Kapur
Mr. Apoorva Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R-2
Mr. Samir Malick for R-3

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IA-192 of 2014 in Appeal No. 100 of 2014
(IA For Stay)

Punjab State Power Corporation Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R-2

ORDER
(IAs for Stay)

It has been informed by the learned counsel for the parties that IAs/Appeal on similar issue being Appeal No. 115/2014 are pending before Court-I.

Proprietary demands that I.A. Nos. 172/14 in A.No 91/14, IA-189/14 in A.No.97/14 and IA-192/14 in A.No. 100/14 for interim relief under consideration before Court-II, should also be placed before Court-I.

Registry is directed to put up a note before the Hon'ble Chairperson for suitable direction in this regard.

It has further been informed by Mr. M.G. Ramachandran, the learned counsel for the Appellant that the matter is urgent and an early hearing is required on these interim applications as some other applications for interim relief is also fixed for hearing on 28.5.2014 in Court-I of this Tribunal.

Registry is directed to place this matter before Hon'ble Chairperson to consider for hearing the IA in the present Appeal on **28th May, 2014** before Court-I along with related IA in Appeal No 115/2014.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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